

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-360/2016

In the matter of :

Maharashtra Tourism Dev. Corporation

...PETITIONER

Vs.

Luxury Train (P) Limited

...RESPONDENT

SECTION :

Under Section 439 (1) (b)

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)


For the Petitioner /applicant : Sri Harsha Peechara , Advocate


For the Respondent/Corporate Debtor : - : Mr. Ashish Tiwari, Advocate

ORDER

Learned Counsel for the petitioner is present and represents that the leading Counsel arguing the matter is not available due to some personal difficulty and in the circumstances, some time may be granted and the matter be adjourned.

Taking into consideration the said request, the matter is posted for hearing on 05.12.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017